

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 186/2025

In the matter of:

Sh. Naresh Kumar

...Applicant

Versus

Govt. of NCT of Delhi & Ors

...Respondents

NDOH:- 07.08.2025

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Place: Delhi

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**COMPLIANCE REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE.**

IT IS MOST RESPECTFULLY SHOWETH:

I, Sanjay Vatts, Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.



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2. That this Hon'ble Tribunal took up the above referred matter on 13.05.2025. The applicant raised the complaint against the illegal extraction of ground water by Sh. Hemant @ Bittu at premises bearing no. 1186, Doriwalan near Sidhipura Police Chowki, Manakpura, Delhi-110005.
3. That, Hon'ble National Green Tribunal has constituted a Joint Committee comprising of the representatives of Central Pollution Control Board, Delhi Jal Board and the District Magistrate (Central). The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action.
4. That, in compliance of the order dated 13.05.2025, the DM (Central) has filed report on 20.05.2025 containing the joint inspection by the joint committee on 19.05.2025.
5. **Stand of GNCTD before this Hon'ble Green Tribunal on the issue of extraction of ground water is as under:**
On the directions passed by the Hon'ble Green Tribunal in OA No. 685/2019 titled as "Rakesh Kumar vs Govt of NCT of Delhi", the Chief Secretary, Delhi has taken a meeting on 12.06.2020 and prepared a SOP titled as "Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/ tubewells", for taking action on such illegal borewells. Following actions are required to be taken by different authorities of GNCTD:
 - Drawing ground water through borewell or tubewell for domestic,



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commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law.

- The Deputy Commissioner (Revenue) is required to supervise checking violation i.e. detection of illegal wells and closure thereof.
- For the purpose of closure of illegal borewells/ tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.
- The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.
- The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.

6. That in terms of the order dated 30.05.2025, no EDC was imposed on illegal borewell.
7. That in view of above, present compliance report may kindly be taken on record.




DEPONENT

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VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 06 AUG 2025 day of August, 2025.

[Handwritten Signature]
DEPONENT

I identify the deponent who has signed in my presence.

NOTARY
★ A. C. TIWARI ★
DELHI
Regn. No. 2162
GOVT. OF INDIA

ATTESTED
[Handwritten Signature]
NOTARY PUBLIC
(DELHI INDIA)

06 AUG 2025